

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3962 of 2020

Shankar Bhuiyan ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Rajesh Kr. Singh, Advocate

For the State : Mrs. Sweta Singh, A.P.P.

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Order No. 02

Dated 27<sup>th</sup> July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 312 of 2019 arising out of Sadar P.S. Case No. 298 of 2019.

It has been alleged that the petitioner had committed rape upon the informant, who was 8 month's pregnant. The informant had subsequently been examined in course of trial as P.W. 1 and since she did not support the prosecution case she was declared hostile by the prosecution thereby diluting the prosecution case against the petitioner. The petitioner is in custody since 01.09.2019.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-III, Chatra in connection with S.T. No. 312 of 2019 arising out of Sadar P.S. Case No. 298 of 2019.

(RONGON MUKHOPADHYAY,J.)